

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:1679

ANSWERED ON:09.12.2015

DRUCC/ZRUC Members

Ray Dr. Ravindra Kumar

Will the Minister of RAILWAYS be pleased to state:

- (a) whether as per extant rules a member in the DRUCC/ZRUCC can be appointed on the recommendation of a Member of Parliament of the area;
- (b) if so, the details of the correct position in this regard;
- (c) whether cases of not appointing a person as member in the above committees inspite of the recommendation of the Member of Parliament have come to the notice of the Government;
- (d) if so, the details thereof, zonal and division-wise; and
- (e) the action taken by the Government in each of such cases?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS

(SHRI MANOJ SINHA)

(a) to (e): The provision of Constitution of Users' Consultative Committee, regarding nomination of representative(s) of Members of Parliament on Divisional Railway Users' Consultative Committee (DRUCC) are as under:-

(i) One nominee of each Member of Parliament (Lok Sabha) on the Divisional Railway Users' Consultative Committee(s) serving his/her constituency.

(ii) One nominee of each Member of Parliament (Rajya Sabha) on any one DRUCC serving the State from which he/she has been elected.

(iii) Nominated Members of Parliament of Lok Sabha and Rajya Sabha can nominate one representative on any one DRUCC within any one Zonal Railway.

Although there is no provision in the constitution of Users' Consultative Committee for nomination of representatives of Members of Parliament on Zonal Railways Users' Consultative Committee (ZRUCC), Honourable Members of Parliament can recommend candidatures for nomination. These recommendations can be considered by Honourable Minister for Railways who can appoint members on these committees under the category of 'special interest' to represent interests, which he/she considers are necessary to be represented. A large number of requests/representations are received from various dignitaries including Union Ministers, Governors, Member of Parliament and others for nomination of persons from different fields, on the DRUCCs/ZRUCCs under the category of 'special interest'. Although all efforts are made to accommodate maximum possible requests, since only limited number of persons can be nominated under this category, it is practically not feasible to nominate all such persons on these committees under the category of 'special interest'. The requests so received are examined as and when received, however, the division/zone wise details of these requests are not compiled.
